

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 209
257/59/ND/2019

IN THE MATTER OF:

Mr. Mohan Pillai & Anr. ... Applicant/Petitioner

Versus

M/s. Eicher Motors Ltd. & Others. ... Respondent

Under Section: 59 of Companies Act

Order delivered on 17.08.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For Petitioner Joby P. Varghese, Advocate
For Respondent No. 1 Adv. Mayank Mahla**

ORDER

On the request of the Respondent's Counsel, list the matter on 18th August 2021. No further adjournment shall be granted on any ground.



**(L. N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**